



Increase in the Maintenance Allowance for Divorced Women.

N. Gopalaswami (IAS)
Secretary General

राष्ट्रीय मानव अधिकार आयोग National Human Rights Commission

September 19, 2000

Dear

- 1.0 Shri Ram S. Verma, Chief Secretary, Government of Haryana had sent to the Commission some suggestions made by Ms. Deepa Jain Singh, Financial Commissioner & Principal Secretary, Social Welfare Department, Government of Haryana for the consideration of NHRC. One of the issues relate to enhancement of maintenance allowance for divorced women as provided in Section 125 Cr.PC. The present provision allows maximum of Rs. 500/- per month. Ms. Deepa Jain Singh suggested increasing this amount which was last fixed in 1973. It is learnt that some of the State Governments had taken the initiative to increase the amount to Rs. 2500/3000. As the procedure involved is too cumbersome for a State Government to carry out, Ms. Deepa Jain Singh had suggested recommendation by NHRC for the Centre to initiate action for amending Cr.PC.
- 2.0 This proposal was considered by the Commission in its meeting held on 1.9.2000. The Commission appreciated the suggestion and decided to recommend to the Government for an increase in the maximum amount of maintenance allowance to Rs. 5000/- per month. May I request you to kindly take up the task of giving effect to the recommendation of the Commission and further keep the Commission informed of the action taken in this regard?

Yours sincerely,

Sd/-

(N. Gopalaswami)

Shri B.K. Chaturvedi, Secretary, Government of India, Department of Women & Child Development, Shastri Bhavan, New Delhi-110001

Copy to: Shri A.K. Jain, Joint Secretary, Ministry of Home Affairs, Government of India, New Delhi.

Sd/-

(N. Gopalaswami)